

1. CIVIL COURTS JURISDICTIONS:

1. District Court(Prl. Civil Court of Original Jurisdiction):

It has the appellate jurisdiction against the decree / order passed by the Senior Civil Judge, the value of which does not exceed 10 lakhs, if it exceeds the value of more than 10 lakhs, appeal lies to the High Court. Revision lies against the order passed by the Civil Judge under KRC Act.

2. Senior Civil Judge:

It has jurisdiction to try all the suits, the value of which is more than 5 lakhs and also appellate jurisdiction against the decree /order passed by the Civil Judge. Also, it has the jurisdiction to try not exceeding more than 25 thousand money suits in a summary trail

3. Civil Judge :

It has jurisdiction to try all the suits, the value of which is not more than 5 lakhs and the cases under the KRC Act

4. Small Cause Courts:

Small Cause Courts are established to adjudicate upon small cause matters such as guardianship and custody matters which can be adjudicated in a summary trail that is, without a protracted and extensive civil trial.

2. Criminal Courts Jurisdictions:

1. Courts of Sessions:

It has power to impose any sentence including capital Punishment (Sec 9. Cr. P.C). HC may appoint Addl. Sessions Judge & Asst. Sessions Judge

2. Chief Judicial Magistrate:

A CJM may impose a sentence except (a) Sentence of death, (b) imprisonment of life, or (c) imprisonment of term not exceeding seven year. HC Many appoint addl. Chief Judicial Magistrate.

3. Courts of Judicial Magistrates:

JMFC may pass a sentence of imprisonment for a term not exceeding three years, or of fine not exceeding five thousand rupees or of both (Sec. 11 of Cr. P.C). JM is under the general control of Sessions Judge and is subordinate to the CJM.

4. Metropolitan Magistrates:

The towns having population exceeding one million could be declared as Metropolitan Areas. (Sec. 16 Cr. P.C).

5. Executive Magistrates:

The State Govt. may appoint as many persons as it thinks fit to be Executive Magistrates and shall appoint one of them to be district Magistrate, also to be an Additional District Magistrate.